

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 27th day of August, 2003.

Original Application No. 138 of 1997.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman. Hon'ble Mr. D.R. Tiwari, Member- A.

Fahmeeda Ameer, Lady Searcher, Custom and Central Excise, Commissionerate, Allahabad.

.....Applicant

Counsel for the applicant :- Sri K.C. Sinha Sri A. Srivastava

VERSUS

- 1. Union of India through the Secretary, M/o Finance, D/o Revenue/Central Board of Custom and Central Excise, New Delhi.
- Chief Commissioner, Custom and Central Excise, Kanpur.
- 3. Commissioner, Custom and Central Excise, Allahabad.
- 4. Deputy Commissioner, Custom and Central Excise, Allahabad.
- 5. Superintendent of Custom and Central Excise, Barhni, Distt. Basti.

.....Respondents

Counsel for the respondends :- Sri R.C. Joshi

ORDER (Oral)

By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

By this O.A filed under section 19 of Administrative
Tribunals Act, 1985, the applicant has challenged the order
dated 26.07.1995 by which disciplinary authority awarded
penalty of Censure to the applicant on conclusion of
proceedings initiated by serving the memo of charge under
rule 16 of CCS (CCA) Rules 1965. The punishment order has been



maintained in appeal, by order dated 27.11.1995 (Annexure-2) and in revisional order dated 30.10.1996 (Annexure-3).

- 2. The facts of the case are that the applicant had served as Lady Searcher in Custom and Central Excise Department at Lakhimpur Kheri till 13.06.1983. She was transferred to Barhni under the control of Assistant Commissioner of Custom and Central Excise, Gorakhpur but she did not join the new place of duty till 13.03.1991. Consequently she was served with a memo of charge under rule 16 of CCS (CCA) Rules, 1965 on 26.05.1995. The applicant submitted her explanation (Annexure-13).
- 3. The main contention of the applicant was against the disciplinary action taken against her. Her defence of the absence was that she was suffering from prolonged illness for which she was submitting applications for leave under postal certificates. After joining she submitted all medical the/certificates to the authorities.
- legality of the impugned orders on the ground that the enquiry has not been done, which was required before passing the order of punishment. In other words, the submission is that the authorities ought to have ensured about the genuiness of the medical certificates and the applications actually forwarded by her from time to time. As this exercise has not been done by the respondents, the orders of punishment cannot be justified. Reliance has been placed in case of O.K Bhardwaj Vs. U.O.I and Ors. 2002 SCC (L&S) 188. The Hon'ble Supreme Court has expressed the legal position in following words:-

"While we agree with the first proposition of the High Court having regard to the rule position





expressly says that "withholding increments of pay with or without cumulative effect" is a minor penalty, we find it not possible to agree with the second proposition. Even in the case of a minor penalty an opportunity has to be given to the delinquent employee to have his say or to file his explanation with respect to the charges against him. Moreover, if the charges are factual and if they are denied by the delinquent employee, an enquiry should also be called for. This is the minimum requirement of the principle of natural justice and the said requirement cannot be dispensed with. "

- her absence from duty for long period, in her explanation she explained that she was suffering from prolonged illness which was intimated to the concerned authorities from time to time by letters under postal certificates. After joining the duty the applicant filed medical certificates which were found genuine in the enquiry, a copy of which has been filed as Annaxure- 10 to the O.A.
- 6. In these circumstances, in our opinion, the orders passed by the respondents suffer from manifest illegality and the matter requires re-consideration by them for passing fresh order after holding enquiry about the facts which may prove the innocence of the applicant.
- 7. For the reasons stated above, the O.A is partly allowed. The orders dated 26.07.1995,27.11.1995 and 30.10.1996 are quashed. The Dy. Commissioner, Custom and Central Excise, Allahabad (Respondent No. 4) is directed to hold a fresh enquiry and then pass the order in accordance with law and in the light of observations made above. As the matter is very old, proceedings shall be concluded within 3 months from the date of copy of this order is filed. No.costs.

Member- A.

Vice-Chairman.

/Anand/